

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 658/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for four no. of assets under Eastern Region Strengthening Scheme XI in the Eastern Region.

Date of Hearing : 8.6.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Bihar State Power (Holding) Company Ltd. and 5 others

Parties Present : Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Rastogi, PGCIL
Shri A. K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 period for the following assets under Eastern Region Strengthening Scheme XI in the Eastern Region:
- Asset-I:** STATCOM System (+/-) 300MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor), cooling system & STATCOM protection / controller etc at Rourkela Sub-station;
- Asset-II:** STATCOM System (+/-) 200 MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor and 2x125 MVAR Capacitor), cooling system & STATCOM protection/ controller etc at Jeypore Sub-station;
- Asset III:** STATCOM System (+/-) 300MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor), cooling system & STATCOM protection / controller etc at Ranchi Sub-station; and



Asset IV: STATCOM System (+/-) 200 MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor and 2x125 MVAR Capacitor), cooling system & STATCOM protection / controller etc at Kishanganj Sub-station.

- b. The assets covered in the instant petition were executed during 2014-19 tariff period.
 - c. Transmission tariff of 2014-19 period for Assets-I and II was approved by the Commission vide order dated 1.11.2019 in Petition No. 173/TT/2018 and that of Assets-III and IV was approved vide order dated 29.3.2020 in Petition No. 272/TT/2018.
 - d. Capital cost as on COD claimed by the Petitioner in the instant petition is higher than the capital cost admitted by the Commission vide order dated 1.11.2019 in Petition No. 173/TT/2018 and order dated 29.3.2020 in Petition No. 272/TT/2018 on account of adding back the discharge of Initial Spares after COD deducted from the capital cost as on COD by the Commission.
 - e. Additional Capital Expenditure (ACE) during 2014-19 tariff period has been considered in the ratio of 90% grant and 10% equity. The Petitioner has, however, considered the grant and equity in the ratio of 70% and 30% respectively.
 - f. The Petitioner vide affidavit dated 10.2.2021 has filed information sought through Technical Validation letter. No reply has been received from any of the respondents.
3. The Commission directed the Petitioner to submit a copy of Ministry of Power's letter/ order approving the grant to the Petitioner in the instant case by 18.6.2021.
 4. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

